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DISTRICT JAIL, AIZAWL

DUPLICATE
REPORT

1. **Date of Visit:** I began my visit to District Jail, Aizawl today the 12th of February, 2014 at 09:00 am. I was accompanied by Shri. K. Lawmthanga, Asst. IG Prisons, Shri. T. Ramzauva, Superintendent, District Jail, Ms. C. Lalduhzuali, Sub-Deputy Commissioner, DC's Office, Aizawl and Dr. Lalhriatzuali Ralte, Medical & Health Officer, District Jail, Aizawl. Earlier visits by other officials are as follows:
 - a. 19/02/13- Shri. K. Lawmthanga, Asst. IG Prisons.
 - b. ~~20/06/12~~ Shri. Ujjal Bhuyan, Judge, Guwahati High Court.
 - c. ~~28/09/10~~ Smt. Gracy L. Bawitlung, Magistrate 1st. Class.

2. **Introduction:** This jail is located about 5 kms from Aizawl town. Earlier, it was used as a camp by the CRPF during the days of the Mizo National Front (MNF) uprising of the 60's and 70's. It was converted into the District Jail on the vacation of the building by the CRPF on 20/01/1986. On 10/06/1999, it was inaugurated as an Additional District Jail or New Jail.

Five barracks or wards make up the jail complex. One is for Convicts, 2 for UTPs, while the other two are vacant. Only male inmates are kept here. Female convicts and UTPs are housed in a separate building in the Central Jail, Aizawl.

The office of the Superintendent is located inside the jail premises. This appears to be a security breach as the inmates should be insulated from other administrative buildings.

There are 4 Watch Towers surrounding the entire jail complex. These are manned by the Home Guards personnel.

Mizoram has 7 jails. Of them 6 are district jails while one is a Central Jail at Aizawl. 2 more district jails are under construction, one at Serchhip and the other at Mamit. The other district jails are at Lunglieh, Saiha, Kolasib, Champai, Lawngtlai, and Aizawl.

3. **Prison Population:** Today, there are 47 inmates. Of them, 11 are convicts, and 36 are UTPs. Three UTPs have been sent to the Court in connection with their cases. The capacity of this jail is 113. As such, there is no over-crowding in this jail. Ward-wise distribution of the inmates is in **Annexure 'A'**.

4. **Staff Strength:** The staff strength is 35, including Muster Roll employees. There are 3 vacancies while 9 are attached to other jails. Barbers and Sweepers are also available but there is no post of Cooks. The inmates prepare their own food. Details are in **Annexure 'B'**.

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5. **Land & Building:** There are no records of either the land or of the building here in the district jail. However, by a rough calculation, we may say that the total land available here is about 3.5 acres. The available land has been put to good use by the inmates who have planted some vegetables as well as a few varieties of flowers.
6. **Sanitation:** The campus of the jail is clean. Though old, the jail has been kept free of unsightly garbage. The wards, however, need urgent repairs and a coat of paint.
7. **Food & Kitchen:** Rations are as per scale. The food is prepared by the inmates themselves. The diet scale is at **Annexure 'C'**.
8. **Clothing & Bedding:** These are being provided according to the jail manual and as per scale. The items differ according to the winter and summer seasons. The winter here lasts for only two months, i.e., December and January.
9. **Education:** There is no provision for a teacher here. Perhaps, some distant education, like that provided by IGNOU, may be thought of. However, there are some literate inmates here who teach their brethren. Also, one warder has been assigned the role of a teacher.
10. **Prison Industries:** Though there no prison industries here, Vocational Training may be thought of.
11. **Interviews:** Interview facility is allowed to the inmates on Mondays, Wednesdays and Fridays. Since the number of inmates is less, ample time is afforded to them to interact with their relatives.
12. **Correctional Programmes:** There is no Counsellor or Probation Officer available for the inmates. This is a much-needed facility here.
13. **Recreational Activity:** A colour TV is provided in each ward for the viewing pleasure of the inmates. Also, adequate number of indoor and outdoor games is available.
14. **Health & Hospital:** There is a doctor available in this jail. Also, an adequately-stocked Infirmary as well as a diagnostic centre is located within the jail campus. A Lab Technician, originally a Warder, was recently promoted and transferred out. Serious cases are referred at once to the Civil Hospital, Aizawl.
15. **Remission:** This is being granted as per the Rules amended in 1986 by the State Government. The facilities now available to the

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inmates are Ordinary Remission, Annual Good Conduct Remission, Special Remission and State Remission. The Rules are at **Annexure 'D'**.

16. **Leave & Parole:** These are being granted as per the Jail Manual.
17. **Premature Release:** None.
18. **Status of Investigation & Trail pending against UTPs:** Of the 11 Convicts, one was released recently while the rest 10 have a few more months to go. Also, of the 36 UTPs, the majority of them have been lodged here recently (June 2013 onwards). Of them, 4 are from Myanmar owing to the porous border, 2 from Assam, 1 from Bihar and 2 from Manipur. There are no glaring inconsistencies as far as their incarceration is concerned. Their details are at **Annexure 'E'**.
19. **Appeals:** None pending.
20. **Legal Aid to inmates:** A representative from the State Legal Cell visits the jail on a regular basis. Also, there are Para Legal Volunteers (PLV) from amongst the inmates who render assistance to those requiring legal advice. Perhaps, the inmates may be informed about their rights regarding the Legal Aid Cell.
21. **Board of Visitors:** The last notification regarding Board of Visitors was published on April 16, 2012 (**Annexure 'F'**). Unfortunately, it appears that the Board has not met regularly.
22. **Departmental Inspections:** The officials could not show me the Inspection Register as mentioned in Rule 11 of the 'Rules for Management of Jails in Assam' contained in 'Assam Jail Rules' Part III made under the Prisoners Act, 1894. Rule 11 and Rule 12 of the aforementioned Rules contain instructions regarding Inspections of jails by the Inspector-General and its transmission to the Superintendent of the concerned jail (**Annexure 'G'**).
23. **Interaction with Inmates:** As none of the inmates evinced any interest, no interaction was possible with them.
24. **Summary & Recommendations:**
 - a. I was informed that the Draft Jail Manual for Mizoram, based on the Model Jail Manual, was submitted to the Government quite some time back. The State Government may like to notify this Manual.
 - b. It was brought to my attention that registration for the Mizoram Health Care Scheme was going on. The premium was as low as Rs. 300/- per year for hospitalisation cases.

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The Scheme is for BPL families and normal families not engaged in Government service. Details of this Scheme may be sought and inmates who qualify for the Scheme may be got registered.

- c. Some amount of repairs is required in the wards inhabited by the inmates. This may be got done speedily.
- d. Land records and building records may be sent from the office of the IG Prisons to the District Jail for their record.
- e. Post of Cooks is required in this district jail.
- f. A teacher may be appointed for the education of the inmates. Also, IGNOU officials may be contacted for their expertise.
- g. One of the empty barracks may be converted into a Work Shed and provided with permissible tools. This would engage the minds of the inmates in a positive way.
- h. The Mizoram State Legal Service Authorities have reportedly visited this jail only once during the last six months. They may be persuaded to visit more often.
- i. The Library may be augmented with fresh books and magazines.
- j. A Counsellor is very essential here. The inmates, whose average age is 25 years, need to be counselled and to be heard by a qualified practitioner.
- k. The Board of Visitors may meet.
- l. A regular Inspection Register for departmental inspections may be opened. The present Visitor's Book may be kept exclusively for visitors.


17/02/2014

(Shri. A. Pradhan) IPS (Retd.)

Special Rapporteur, NE Zone

National Human Rights Commission

DISTRICT JAIL POPULATION AS ON 12.12.2014

SL.NO	WARD	CAPACITY	POPULATION			TOTAL
			UTP	SI	RI	
1	I Ward	14		11		11
2	II Ward	18	19			19
3	III Ward	35	17			17
4	IV Ward	23				
5	V Ward	23				
	TOTAL	113	36	11	-	47

STAFF STRENGTH : DISTRICT JAIL, AIZAWL AS ON 12.2 2014

SL. NO	NAME OF POST	SANCTIONED POST	FILLED UP	ATTACH TO OTHER JAIL	ACTUAL STRENGTH
1.	Superintendent	1	1	-	1
2.	Jailer	1	1	-	1
3.	Assistant Jailer	2	1	-	1
4.	Head Pharmacist	1	1	-	1
5.	Staff Nurse (M.R)	3	3	2	1
6.	LDC	1	1	-	1
7.	Driver	1	1	1	-
8.	Head Warder	3	3	1	2
9.	Warder	24	23	4	19
10.	Barber	1	1	-	1
11.	Sweeper	2	1	-	1
12.	Muster Roll Employees				
	Skilled - II	5	5	-	5
	Un-Skilled	2	2	1	1
	TOTAL	47	44	9	35

[Signature]
 Superintendent,
 District Jail, Aizawl.

DIET SCALE

			<u>R.I.CONVICT</u>	<u>S.I.CONVICT</u>
1.	RICE	-	600	540
2.	ATTA	-	120	90
3.	DAL	-	120	120
4.	M.OIL	-	20	20
5.	VEGETABLES	-	300	300
6.	MEAT	(TWICE A WEEK)	100	100
7.	TURMERIC	-	2	2
8.	CHILLIES	-	2	2
9.	ONION	-	10	10
10.	LEMON	(ON MEAT DAY)	10	10
11.	SUGAR	-	40	40
12.	SALT	-	20	20
13.	TEA-LEAF	-	3	3
14.	MILK POWDER	-	2	2
15.	FIREWOOD	-	1450	1450
16.	BATH SOAP	PER WEEK	1/3	1/3
17.	WASHING SOAP	PER WEEK	1/10	1/10


 (T.RAMZAUVA)
 Superintendent,
 District Jail, Aizawl.

Shree

Regd. No. NE 907



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NOTIFICATION

No. C. 18014/1/83-HMJ, the 24th July, 1986. Whereas it has been found that the provision for remission as contained in Chapter XIX of the Assam Jail Manual which is applicable to Mizoram is not adequate to cover various cases of remissions of sentences which are to be sanctioned to the convicts by the Government of Mizoram.

Now, therefore, Lt. Governor (Administrator) of Mizoram, in exercise of the powers under provisions of 59 (5) of the Prisons Act 1894, of the Assam Jail Manual, is pleased to amend the said Manual as applicable in Mizoram as follows:-

REMISSION SYSTEM

1. (1) These rules may be called the Assam Jail Manual as applicable in Mizoram (Amendment) Rules, 1986.
- (2) They shall have the like extent as Assam Jail Manual (hereinafter referred to as the principal Rules) as applicable in Mizoram.
- (3) They shall come into force at once.
2. In the principal rules chapter XIX under the caption, remission system, appearing in rules, the following shall be substituted; namely :-

REMISSION SYSTEM DEFINITIONS :

- (i) "Remission" means a concession granted to prisoners with a view to shortening their sentences. It is concession and cannot be treated or claimed as a right.

- (ii) "Prisoner" includes a person committed to Prison in default of furnishing security to keep the peace or be of good behaviour, and also an ex-military person convicted by a Court Martial.
- (iii) "Sentence" means a sentence as finally fixed on appeal or remission or otherwise and includes an aggregate of more sentences than one an order of committal to prison in default of furnishing security to keep the peace or be of good behaviour.
- (iv) "Life Sentence" shall be reckoned as twenty years for purposes of calculation of remission (vide section 57, Indian Penal Code). In the case of a Prisoner having more than one life sentence, twenty years shall be treated as the total of his sentences for the purpose of calculating remission. Grant of remission to a life convict shall not mean actual remission in his sentence. When his case will be examined by the Review Board, the remission to his credit will be one of the factors on the basis of which the review of his sentence will be done.
- (v) "Transportation for life" shall be construed as "Imprisonment for life".
- (vi) "Government" means the Government of Mizoram.

3. KINDS OF REMISSION :

Remission may be of the following kinds, that is to say :

- (a) Ordinary Remission.
- (b) Annual Good Conduct Remission.
- (c) Special Remission and
- (d) State Remission.

4. ORDINARY REMISSION :

- (a) The Superintendent or any other Officer empowered by the Superintendent on his behalf shall be the authority to grant ordinary remission.
- (b) The grant of remission shall be made every month by the authorities mentioned in Sub-Rule (a) above.

5. ELIGIBILITY :

The following Prisoners will be eligible for earning ordinary remission :-

- (a) Non-habitual Prisoners having a substantive sentence of three or more months.
- (b) Prisoners sentenced to simple Imprisonment of less than three months and who volunteer to work and actually work.
- (c) Prisoners undergoing imprisonment (whether simple or rigorous) irrespective of the length of imprisonment, whether substantive or in lieu of payment of fine, who are working on conservancy jobs.

(2)

- (d) Prisoners undergoing imprisonment in lieu of fine which immediately follows and is in continuation of the sentence which makes the prisoner other-wise eligible to remission.
- (e) Ex-military Prisoners convicted by court martial.
- (f) Habitual Prisoners having substantive sentence of rigorous imprisonment of 6 months and more.
- (g) Habitual Prisoners sentenced to simple imprisonment who volunteer to work and actually work and whose unexpired portion of sentence on the date they so volunteer to work is 6 months or more.

6. NON-ELIGIBILITY :-

Ordinary Remission may not be granted to the Prisoners who have :-

- (a) Substantive sentence of imprisonment of less than three months or 90 days in the aggregate.
- (b) If he is undergoing a sentence of imprisonment in lieu of fine which is not annexed to a term of substantive sentence for which the Prisoners is other-wise eligible for remission.
- (c) If term of sentence or the aggregate of sentence passed against him is reduced on appeal or otherwise to a period of less than three months or 90 days.
- (d) In whose case, the Government has ordered that remission should not be granted.
- (e) Prisoners transferred to special Prison on disciplinary grounds for the period he is confined in that prison on those grounds.
- (f) Who has resorted to hunger strike or work strike, or hospitalised owing to self inflicted injuries, for such periods as may be decided by the Superintendent.

7. SCALE OF ORDINARY REMISSION :

Ordinary remission shall be awarded at the following scales :-

- (a) Three days per month for thoroughly good conduct and scrupulous attention to all prison regulations.
- (b) Three days per month for Industry and due performance of the daily task imposed.

In lieu of ordinary remission allowed under Rule 7 above the prisoner mentioned in column 1 of the table below (being prisoner who are

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eligible for remission under Rule 5) shall be granted ordinary remission for the number of days not exceeding those shown against them in column 2 there of :-

T A B L E

CATEGORY OF PRISONERS	SCALE OF REMISSION
1	2

(a) Convict Warder

- (1) Four days per month for good behaviour discipline and attention to all prison regulations.
- (2) Five days per month for satisfactory performance of the allotted work in accordance with the prescribed standards.

(b) Convict Overseer.

- (1) Three days per month for good behaviour discipline and attention to all prison regulations.
- (2) Four days per month for satisfactorily performing the allotted work in accordance with the prescribed standards.

(c) Convict Night Watchmen.

- (1) Three days per month for good behaviour, discipline and attention to all prison regulations.
- (2) Three days per month for satisfactorily performing the allotted work in accordance with prescribed standards.

Conservation

(d) Prisoners working on conservancy jobs or employed in above jobs i.e. a, b, c, or other works where they are required to work on Sundays and Government Holidays.

- (1) Four days per month being a remission in addition to the remission earned under Rule 7.

9. PROCEDURE FOR CALCULATING ORDINARY REMISSION :

Subject to the provisions of paragraph/Rule II ordinary Remission under Rule 7 shall be calculated from the first day of the Calendar month next following the date on which the convict is committed to Jail, or if he was in Jail as

an Industrial prisoner on the date of sentence, the date of such sentence. Any convict who, because of his having been released on bail or if his sentence having been temporarily suspended, is afterwards re-admitted to Jail, shall be brought under the remission system on the first day of calendar-month next following such readmission, but shall be credited with any remission which he may have earned as a convict previous to his release on bail or the suspension of his sentence. Remission under Rule 8 shall be calculated from the first day of the calendar month following the appointment of the convict as a convict Warder, convict Overseer or convict night Watchman.

10. PROCEDURE OF AWARD :

- (1) An officer awarding ordinary remission shall before making the award, consult the prisoner's history ticket in which every offence proved against the prisoner must be carefully recorded.
- (2) If a prisoner has not been punished during the month otherwise than by a formal warning, he shall be awarded the full ordinary remission for the month under Rule 7 or if he is convict Officer under Rule 8.
- (3) If a prisoner has been punished during the month otherwise than by a formal warning, the case shall be placed before the Superintendent, who, after considering the punishment or punishment awarded, shall decide what amount of remission shall be granted under Rule 7, or if the convict is a convict Officer, under Rule 8. All remission recorded on the prisoners history ticket shall be entered monthly on the remission card, or if remission cards are not maintained, in a general remission register.

11. RECORD OF AWARD :

The award of ordinary remission shall be made, as early as possible, on the first of the month following and the amount shall be intimated to the prisoner and recorded on his history ticket. Remission granted to a prisoner under Rule 15 shall be recorded on his history ticket as soon as possible after it is awarded.

12. EXCLUSION OF LAST CALENDAR MONTH :

No prisoner shall receive ordinary remission for the calendar month in which he is released.

13. ANNUAL GOOD CONDUCT REMISSION :

When any prisoner eligible for ordinary remission has not committed any prison offence (not being a warning) for a period of one year (excluding the period during which the prisoner is removed from the remission system), reckoned from the date on which he was last punished for a prison offence, he may be granted thirty days' annual good conduct remission, in addition to any other remission.

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EXAMPLE :

A prisoner sentenced and admitted to a prison on 1st July, 1984, was removed from remission system for a period of three months from 4th November, 1984. He will not be eligible for annual good conduct on 4th November, 1985 but on 4th February, 1986.

14. SPECIAL REMISSION :

Special remission may be granted to any convict, whether entitled to ordinary remission or not other than a convict undergoing a sentence referred to in Rule 6 (d) for special services, such as —

- (1) Mark diligence in teaching to read and write.
- (2) Special proficiency in learning to read and write or passing an examination with credit.
- (3) Marked success in teaching handicrafts.
- (4) Special excellence in work, or greatly increase out-turn of work of good quality.
- (5) Protecting an Officer/prison visitor or inmate of the prison from attack.
- (6) Special assistance to an Officer of the prison in case of an outbreak of fire or outbreak of riot, strike or other similar emergency.
- (7) Special economy in wearing clothes.
- (8) Assisting in detecting or preventing breaches of prison discipline or regulations.

15. SCALE OF SPECIAL REMISSION :

Special remission may be awarded :—

- (1) by the Inspector General, to an amount not exceeding sixty days in a year.
- (2) by the Superintendent, to an amount not exceeding thirty days in a year.

EXPLANATION :

For the purpose of this rule the year shall be reckoned from the date of sentence, and any fraction of a year shall be reckoned as a complete year.

(H)

16. RECORD OF SPECIAL REMISSION —

An award of special remission shall be entered on the history ticket of the prisoner as soon as possible after it is made, and the reasons for every award of special remission by a Superintendent shall be briefly recorded.

17. STATE REMISSION —

- (1) Remission granted by the Government shall be called state remission.
- (2) The Government may determine grant of remission to such prisoners up to any extent of scale on any such occasions of public/national importance or public rejoicing like Independence Day/Republic Day/Christmas and New Year day. It is subject to withdrawal/forfeiture/revocation, and it is not a right. The Government reserves the right to debar/withdraw any prisoner or category of prisoners from the concession of state remission.

(3) ELIGIBILITY :—

- (a) The State remission may be awarded to such prisoner or categories of prisoners as the Government may decide.
- (b) In case of prisoners who, at the time of general grant of State Government remission, are released on temporary or emergency release, specific orders of the State Government about the award of this remission to such prisoners are necessary;

(4) SCALE OF STATE REMISSION :

Though the Government has the unfettered discretion under the law to grant such remission upto any extent on any occasion, however keeping in view the requirement of law, the quantum of such remission should not be too large and should be normally as below :-

- (a) 30 days for sentence exceeding one year
- (b) 15 days for sentence exceeding 6 months but less than one year.
- (c) 10 days for sentence exceeding 3 months but less than 6 months.
- (d) 5 days for sentence exceeding 1 month but less than 3 months.

18. LIMIT OF TOTAL REMISSION :

The total of ordinary remission, Annual Good conduct Remission and special remission but excluding State remission granted to a prisoner shall not exceed one third of the sentence.

19. FORFEITURE OF REMISSION :

If a convict is sentenced for an offence committed after his admission to Jail, under sections 147, 148, 152, 224, 302, 304, 304 A, 306, 307, 308, 323, 324, 325, 326, 332, 333, 352, 353 or 377 of the Indian penal Code or for assault committed after his admission to Jail on a warder or other officer, the Inspector General may order the whole or part of any remissions earned by the convict upto the date of the said conviction to be cancelled.

20. RE-ADMISSION TO THE REMISSION SYSTEM :

The Superintendent may with the previous sanction of the Inspector General, re-admit to the remission system any convict who has been removed therefrom under the rules of offences and punishments. Such convict shall begin to earn remissions from the commencement of the calendar month following the date of such re-admission.

21. REMISSION TO LIFE CONVICTS :

A life convict shall be reckoned as a sentence of twenty years for the purposes of granting remission. A life convict, except where the life sentence is awarded after commuting a death sentence, shall earn remission under these rule till he completes twenty years' imprisonment including remission earned under these rules, whereafter he shall cease to earn any remission. (In the case of a prisoner having more than one life sentence, twenty years shall be treated as the total of his sentences for the purpose of calculating remission. Grant of remission to a life convict shall not mean actual remission in sentence). Grant of remission shall not, however entitle a life convict to be released without specific orders from the Government for his release.

22. RELEASE IN OTHER CASES

Same as provided by Rule 21 when a prisoner has earned such remission as entitled him to release, the Superintendent shall release him.

23. TOTAL REMISSION TO BE ENDORSED ON WARRANT ON RELEASE :

When a convict is released without reference to the Government, the total amount of remissions earned by him shall be endorsed on his warrant and the endorsement shall be signed by the Superintendent.

24. PROCEDURE ON TRANSFER :

When a prisoner is transferred to another Jail, the total amount of remission earned by him upto the end of the proceeding month shall be endorsed on his warrant and entered in history ticket. The entries being

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signed by the Superintendent. The remission sheet shall be sent with the convict alongwith other documents and the receiving Jail shall be responsible for seeing that the above information is duly obtained.

Every Jail in which a convict serves a portion of his sentence shall be responsible for the correct calculation of the remission earned by him in that Jail.

25. PRESERVATION OF REMISSION CARDS/SHEETS :

The remission sheet of a convict shall be retained in the Jail for a period of one year after his release.

26. REMISSION RULES TO BE DISPLAYED :

An abstract of the above remission rules translated into the vernacular shall be displayed in every barrack of the Jails.

By order and in the name of
Lt. Governor, (Administrator),
Mizoram.

V. A. Vasudevaraju,
Secretary to the Govt. of Mizoram,
Home Department.

LIST OF CONVICTED PRISONERS DETAINED IN DISTRICT JAIL, AIZAWLASON 12.2.2014

Sl. No	Name of Convict	Age	Section of law under which convicted	Period of Sentence						Date of Released	
				Substantive			Fine Sentence			If fine paid	if fine not paid
				Y	M	D	Y	M	D		
1	Rosangzuala s/o C Darkunga, Armed Veng	19	Crl.Tr.No.603/13 U/S 506 IPC	0	3	0	0	0	20	26.2.14	18.3.14
2	Vanthanga s/o Sangliana, Tairial	19	Crl.Tr.No.76/14 U/S 506 IPC	0	0	0	0	3	0	-	1.5.14
3	Albert Vanlaldika s/o R Lalruatkima, Saikhamakawn	18	Crl.Tr.No.33/14 U/S 506 IPC	0	3	0	0	0	30	15.4.14	15.5.14
4	B Lahmachhuana s/o B Lahmingliana, Bawngkawn	22	Crl.Tr.No.1035/13 U/S 380 IPC	1	0	0	0	1	0	19.6.14	19.7.14
5	Rohlupaia s/o Pacheura, Lawngtlai	19	Crl.Tr.No.1380/13 U/S 457/380 IPC	0	12	0	0	0	60	27.7.14	27.9.14
6	Lalhriatpuia s/o Zonunsanga, Khatla	20	Crl.Tr.No.1380/13 U/S 457/380 IPC	0	12	0	0	0	60	27.7.14	27.9.14
7	Laldawngliana s/o PC Thanthuama, Bethlehem Vengthlang	21	Crl.Tr.No.1874/13 U/S 454/380 IPC	1	0	0	0	2	0	18.10.14	18.12.14
8	Lalduhsanga s/o Lalnunthara, Nursery Veng	22	Crl.Tr.No.2069/13 U/S 380 IPC	0	0	180	0	0	10	20.5.14	30.5.14
9	Lalnuntluanga s/o Biaksailovi, Hmunzawl	19	Crl.Tr.No.1080/13 U/S 454/380 IPC	2	0	0	0	1	0	14.6.15	14.7.15
10	Jonathan Lalbiakmawia s/o Laltlanhunga, Tlangnuam	22	Crl.Tr.No.1586/13 U/S 380 IPC	2	0	0	0	0	30	29.8.15	29.9.15
11	Lalmuanpuia s/o Lalzawmdika, Dawrpui Vengthar	18	Crl.Tr.No.96/14 U/S 140 Police Act	0	0	0	0	0	2	-	12.2.14 <i>Released</i>

LIST OF UNDERTRIAL PRISONERS DETAINED IN DISTRICT JAIL, AIZAWLAS ON 1.2.2.2014

Sl. No	Name of UTP with Father's Name & Address	Age	Case Reference	Whether chargesheeted or not chargesheeted	Date of Admission	Period of Detention in Jail		
						Y	M	D
1	Atiquzzaman s/o Noor Uddin, Karimganj <i>Assam</i>	21	Crl.Tr.No.1157/13 U/S 354 IPC	Chargesheeted	25.6.2013	0	7	17
2	Lalmangaihzuala s/o Richard Zoremsanga(L), Chippui	19	Crl.Tr.No.1486/13 U/S 457/380 IPC	Not chargesheeted	13.8.2013	0	5	30
3	Lalramthara s/o Thansiam, Chhiahtlang	26	Crl.Tr.No.1518/13 U/S 380/506 IPC	Chargesheeted	19.8.2013	0	5	24
4	Dhynaram Reang s/o Khilomani Reang, Gutquti, Assam	29	Crl.Tr.No.298/11/13 U/S 365/386/395/34 IPC R/W 25(1-B)(b) Arms Act	Chargesheeted	15.8.2013	0	5	28
5	Lalthlamuanpuia s/o Lalchunglura, Kolasib	48	Crl.Tr.No.1517/13 U/S 302 IPC	Chargesheeted	21.8.2013	0	5	22
6	Chawithanga s/o Kuinghina, Halkha <i>Myanmar.</i>	35	Crl.Tr.No.82/13 U/S 376(a)(f)/511/448 IPC	Chargesheeted	24.8.2013	0	5	19
7	Chondon Murmu- <i>Bihar state</i> s/o Mongol Murmu, Jharkhan <i>(Dumra Dist)</i>	50	Crl.Tr.No.1569/13 U/S 376(2)(i) IPC	Chargesheeted	28.8.2013	0	5	15
8	Lalneihsonga s/o Lalremliana, Luangmuai <i>Manipur state</i> <i>(Churochendpur Dist)</i>	20	Crl.Tr.No.1746/13 U/S 457/380 IPC	Chargesheeted	28.8.2013	0	4	14

9	Lalmuanpuia s/o Dr Lalthankung, <i>Durkang 'N'</i>	19	Crl.Tr.No.1775/13 U/S 376(i) IPC	Chargesheeted	4.10.2013	0	4	8
10	David Malsawmtluanga s/o D.Vanlallawma, Mission Vengthlang	35	Crl.Tr.No.2715/13 U/S 379 IPC	Chargesheeted	14.10.2013	0	3	29
11	R Lalnunpuia s/o R Hmingthanzuala, Bawngkawn	18	Crl.Tr.No.1927/13 U/S 380 IPC	Chargesheeted	31.10.2013	0	3	12
12	Lalawmpuia s/o Lalsawmdika, Dinthar	19	Crl.Tr.No.2099/13 U/S 379 IPC	Not chargesheeted	28.11.2013	0	2	14
13	Laltlanmawia s/o Lalnehtluanga, Dinthar	20	Crl.Tr.No.2115/13 U/S 379 IPC	Not chargesheeted	28.11.2013	0	2	14
14	Tinsianmuang s/o Tinkhanthang, Lengzam <i>Myanmar</i>	18	Crl.Tr.No.2121/13 U/S 454/380 IPC	Chargesheeted	30.11.2013	0	2	12
15	Sangmuana s/o KC Zama, Bethlehem	19	Crl.Tr.No.2117/13 U/S 25 'A' ND&PS Act R/W-14 Foreigner Act	Not chargesheeted	1.12.2013	0	2	11
16	Lalchhandama s/o Laldinliana, Khawhmunnuam <i>Myanmar</i>	18	Crl.Tr.No.2158/13 U/S 380 IPC	Not chargesheeted	2.12.2013	0	2	12
17	Ropara s/o Saiziki, Ramhlun 'N'	21	Crl.Tr.No.2025/13 U/S 457/380 IPC	Not chargesheeted	9.12.2013	0	2	4
18	Salman Hussein Laskar s/o Mojain Ali, Karimganj <i>Assam</i>	18	Crl.Tr.No.644/13 U/S 506 IPC	Not chargesheeted	9.12.2013	0	2	4

19	Lalthazuala s/o Rualthankhuma, <i>Armed Veng 'S'</i>	20	Cri.Tr.No.26/14 U/S 420 IPC	Not chargesheeted	13.12.2013	0	1	30
20	Lalnunpuia s/o KC Vanhnuaitthanga, Dawrpui	19	Cri.Tr.No.16/14 U/S 380 IPC	Not chargesheeted	6.1.2014	0	1	7
21	Lalrinzama s/o Zarzoliana, ITI Veng	21	Cri.Tr.No.1775/13 U/S 376(i) IPC	Not chargesheeted	6.1.2014	0	1	7
22	Vanlalthanga s/o Singthuama, Vaivakawn	19	Cri.Tr.No.31/14 U/S 380 IPC	Not chargesheeted	8.1.2014	0	1	5
23	R Lalchhandama s/o R Lianzela, Hnahtial	21	Cri.Tr.No.42/14 U/S 8(1) MLTP Act	Not chargesheeted	12.1.2014	0	1	0
24	Khiannunthanga s/o Sangliana, Phunchawng <i>Myanmar</i>	20	Cri.Tr.No.1569/13 U/S 354 'A' (2)	Not chargesheeted	12.1.2014	0	1	0
25	Lalrinchhana s/o Lalrinliana (L), Bawngkawn	19	Cri.Tr.No.54/14 U/S 379/482/427 IPC	Not chargesheeted	14.1.2014	0	0	29
26	Vanengmawia s/o Zothansanga, Bawngkawn	18	Cri.Tr.No.52/14 U/S 379/411 IPC	Not chargesheeted	15.1.2014	0	0	28
27	Lalnunfela s/o Laldinliana, Bawngkawn	20	Cri.Tr.No.53/14 U/S 379 IPC	Not chargesheeted	15.1.2014	0	0	28
28	Suansiannang s/o Tinkhanthang, Lengzang <i>Manipur State</i>	18	Cri.Tr.No.64/14 U/S 21(b)/29/62 ND&PS Act R/W 14 Foreigner Act	Not chargesheeted	16.1.2014	0	0	27
29	R Zonunsanga s/o R Malsawma (L), Chhinga Veng <i>(Churachandpur Dist)</i>	19	Cri.Tr.No.73/14 U/S 379 IPC	Chargesheeted	19.1.2014	0	0	24

30	Laltanpuia s/o T]hangvel, Rangamati	20	Cr. Tr. No. 78/14 U/S 8(1) MITP Act	Not chargesheeted	2.1.1.2014	0	0	22
31	Lalchhanchhuahia s/o FC Sawmliana, Sairang	19	Cr. Tr. No. 120/14 U/S 326/34 IPC	Not chargesheeted	2.8.1.2014	0	0	15
32	Saithanpuia s/o Ngurvuana, Chawnpui	20	Cr. Tr. No. 133/14 U/S 380/34 IPC	Not chargesheeted	30.1.2014	0	0	13
33	Pazawna s/o Laltanpuia, Chawnpui	19	Cr. Tr. No. 133/14 U/S 380/34 IPC	Not chargesheeted	30.1.2014	0	0	13
34	Lalruatfela s/o Zohmingthanga, Bungkawn	20	Cr. Tr. No. 2211/14 U/S 454 IPC	Not chargesheeted	30.1.2014	0	0	13
35	Zotea s/o Laltuahrema (L) Thuampui	23	Cr. Tr. No. 141/14 U/S 379 IPC	Not chargesheeted	2.2.2014	0	0	10
36	Kolton Biswas s/o Biaban Biswas, Dholai, Assam	19	Cr. Tr. No. 159/14 U/S 354 IPC	Not chargesheeted	6.2.2014	0	0	6

No. F. 11011/5/2004-HMJ
GOVERNMENT OF MIZORAM
HOME DEPARTMENT

Dated Aizawl, the 16th April, 2012.

NOTIFICATION

In exercise of the power conferred under Para 20 Chapter III of the Assam Jail Manual, the Governor of Mizoram is pleased to appoint Board of Visitors to various Jails in Mizoram as shown below:-

1. CENTRAL JAIL/DISTRICT JAIL, AIZAWL

- | | | |
|---|---|----------------------|
| a) District Magistrate | - | Chairman |
| b) Addl. District Magistrate (J) | - | Member Secretary |
| c) President, C.Y.M.A | - | Non Official Members |
| d) President, MUP Gen. Hqrs. | - | -do- |
| e) President, MHIP Gen. Hqrs. | - | -do- |
| f) Chairman, Zoram Kohhran
Hruaitu Committee | - | -do- |

2. DISTRICT JAIL, LUNGLEI

- | | | |
|--|---|---------------------|
| a) District Magistrate | - | Chairman |
| b) District & Session Judge | - | Member Secretary |
| d) President, YMA Sub. Hqrs., Lunglei | - | Non-Official member |
| e) President, MHIP Sub. Hqrs., Lunglei | - | -do- |
| f) Pu Lalsangliana, IIS(Rtd),
Prominent Citizen | - | -do- |
| f) President, MJA. Lunglei | - | -do- |

3. DISTRICT JAIL, SAIHA

- | | | |
|--|---|---------------------|
| a) District Magistrate | - | Chairman |
| b) Addl. Dy. Commissioner | - | Member Secretary |
| c) Pu V. Lalchawna,
Prominent Citizen | - | Non-Official Member |
| | - | Non-Official Member |
| d) President, MTP Hqrs. | - | -do- |
| e) Rev. C. Beima, Executive Secy. | - | -do- |
| f) President, MCHP, Headquarters | - | -do- |

3. DISTRICT JAIL, LAWNGTLAI

- | | | |
|-------------------------------|---|---------------------|
| a) District Magistrate | - | Chairman |
| b) Chief Judicial Magistrate | - | Member Secretary |
| c) President, CYLA | - | Non-Official Member |
| d) President, MUP | - | -do- |
| e) President, MHIP | - | -do- |
| f) President, LWA | - | -do- |
| f) President, MKHC, Lawngtlai | - | -do- |

Directorate of Prisons

Receipt No. 71

Date 15.5.12

Cont..

4. DISTRICT JAIL, KOLASIB

- | | | |
|--|---|---------------------|
| a) District Magistrate, Kolasib | - | Chairman |
| b) Addl. District Magistrate(J), | - | Member Secretary |
| c) Pi Zohmingliani Hauhna, Lecturer Diet
Kolasib | - | Non Official Member |
| d) Pi Zoparliani Khiangte, Asst. Prof.
Mizoram Law College, Aizawl. | - | Non Official Member |
| e) Pu C. Lalmuankima, Asst. Prof. Govt.
College Kolasib | - | -do- |
| f) Pu R.V. Thansanga, Headmaster(Rtd). | - | -do- |
| g) Pu James R. Colney Headmaster(Rtd) | - | -do- |

5. DISTRICT JAIL, CHAMPHAI

- | | | |
|---|---|----------------------|
| a) District Magistrate | - | Chairman |
| b) SDO(S) | - | Member Secretary |
| c) Er. John Poukhochin, Prison
Ministry of India | - | Non Official Members |
| d) President, MHIP Sub.Hqrs.. | - | -do- |
| e) President, Group YMA, | - | -do- |
| f) President, MUP Sub-Hqrs., | - | -do- |

The Board may function for a period of two years w.e.f. the date of issue of this Notification and it shall be the responsibility of Board Chairman to convene meeting of the Board of Visitors at regular interval in order to ensure fulfillment of duties and functions as prescribed in Jail Manual. The Board Chairman shall liaise with the member of the Board of Visitors and seek his/her convenience for visit of the Jail every quarter and also to draw up Roster of visit to be paid by each visitors.

Sd/- SANGTHUAMA

Deputy Secretary to the Government of Mizoram
Home DepartmentMemo No. F. 11011/5/2004-HMJ
Copy to:-Dated Aizawl, the 17th April, 2012.

1. Secretary to the Governor, Government of Mizoram.
2. P.S. to Chief Minister.
3. P.S. to Minister i.e. Prison Department.
4. P.S. to Chief Secretary, Government of Mizoram.
5. All Secretaries, Government of Mizoram.
6. All Deputy Commissioner's, Government of Mizoram.
7. Director General of Police, Mizoram.
8. Inspector General of Prisons, Mizoram.
9. All persons concerned.
10. Controller, Printing & Stationery, Govt. of Mizoram, with 5(five) spare copies for publication in the Mizoram Gazette.
11. Guard File.



(SANGTHUAMA)
Deputy Secretary to the Government of Mizoram
Home Department

Extract of Rules 11 and 12 of the 'Rules for Management of Jails in Assam' contained in 'Assam Jail Rules' Part III made under the Prisoners Act, 1894

11. **Inspection of jails by Inspector-General - (1)** He shall inspect all departments of every jail at district headquarters and at Shillong at least once a year and of every jail at sub-divisional headquarters and at Tura, Kohima and Aijal at least once in two years.

(2) During each inspection he shall personally see every prisoner then in confinement in the jail, he shall give every prisoner a reasonable opportunity of making any application or complaint and shall investigate and dispose of such as relate to jail discipline.

(3) He shall inspect the yards, wards, cells, worksheds, and other enclosures, shall examine the garden, enquire into the character of the water-supply, the conservancy arrangements, and the medical administration, shall see the food and ascertain that it is of proper quality and quantity, and generally satisfy himself that the building and premises are in proper order.

(4) He shall inspect all journals, registers and books maintained in every department of the jail, and initial or countersign them in token that he is satisfied that they are maintained in accordance with rules. He shall satisfy himself that the orders of Government regarding the arrangement and periodic destruction of records are observed.

(5) He shall inspect the warder establishment, satisfy himself as to its proficiency in drill and musketry, inspect its arms and accoutrements, and test the ability of each jail officer of the upper subordinate establishment to drill the guard.

12. **Memorandum of inspection to be supplied to Superintendent** - Immediately after the inspection the Inspector-General shall furnish the Superintendent with a memorandum embodying his opinion of the manner in which the jail is administered, the extent to which the officers appear familiar with their duties, together with any suggestions or order for the guidance of the Superintendent.